

ed in pushing the articles his firm deals . . .

**Mr. Speaker:** I have been waiting to hear those words "May I know".

**Shri P. C. Borooah:** . . . to every house of this vast country of ours through advertisements . . .

**Mr. Speaker:** After such a long statement he will ask the question.

**Shri P. C. Borooah:** It is not long, Sir. Then, it reminds one of Shri T. T. Krishnamachari also as the Finance Minister of India who wants to curb advertisements. How does he propose to reconcile between these two positions, because advertisement needs vary from business to business, from product to product and from place to place?

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, the draft rules will be issued and I think the hon. Member might also express his views thereon, and Government will consider all the views.

**Shri P. C. Borooah:** While Government proposes to curb expenditure on advertisements, it continues to overlook the expenditure incurred and the out-flow of huge sums of money out of our country on commercial advertisements through the Ceylon Radio. May I know whether the Government wants to restrict that advertisement also and thus save foreign exchange?

**Shri T. T. Krishnamachari:** We have already taken certain steps in regard to cutting down advertisements to Ceylon Radio.

**Shri R. Barua:** May I know the gain in revenue as a result of this limitation and the saving effected on import of foreign paper as a result of this measure?

**Shri T. T. Krishnamachari:** This question is a little too early because I am issuing the draft rules. When the rules are finalised after hearing the views of interests concerned, then it will be time to evaluate the result.

**श्री जगदेव सिंह सिद्धान्ती :** क्या सरकार इस बात पर विचार करेगी कि सिनेमाओं की बिजली को रोक कर जहाँ नहरी इलाका नहीं है वहाँ पर ट्यूबवैल्ट्स लगाने के लिए बिजली दी जाये ?

**अध्यक्ष महोदय :** यह कहाँ से आ गया ?

**श्री कपूर सिंह :** नहीं आये तो क्या हुआ बिजली तो मिले ।

**अध्यक्ष महोदय :** न यहाँ बिजली है, न ट्यूबवैल्ट है और न ही सिनेमा है ।

**Shri Sham Lal Saraf:** May I know whether Government will give consideration to the fact that the companies and advertising agencies have been feeling very strongly about it? Will they reconsider the orders which they have issued already?

**Shri T. T. Krishnamachari:** My position is a little difficult to answer this. After the rules are published, if these points are raised then I think that will be the time for the Government to make up its mind.

#### Advances Granted by Scheduled Banks

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\*210. { Shri Yashpal Singh:  
Shri Shree Narayan Das:

Will the Minister of Finance be pleased to state:

(a) whether any modification has been made in the rules governing the grant of advances by the Scheduled Banks against the security of paddy and rice; and

(b) if so, the details thereof?

**The Minister of Planning (Shri B. R. Bhagat):** (a) Yes.

(b) A statement indicating the provisions of the directive issued by the Reserve Bank of India, as it is now in force, is laid on the Table of the House. [Placed in Library. See No. LT-4631/65].

श्री यशपाल सिंह : मंत्री महोदय के स्टेटमेंट को बहुत पढ़ने के बाद भी पता नहीं लग पाया तो क्या वे यह बतला सकते हैं कि उन के इस मौडिफिकेशन से पैडी और राइस की कीमत के ऊपर कोई असर पड़ा है ?

योजना मंत्री (श्री ब० रा० भगत) : जहाँ धान और चावल के बढ़ने से अधिक रुपये के मिलने की आशंका थी उस को कम कर उस पर असर डाला गया है । मगर और दूसरे कारण हैं जैसे कि मार्केट में चावल और धानों का न आना उस से जो असर पड़ा करता है वह इस मौडिफिकेशन के करने से नहीं पड़ेगा ।

श्री यशपाल सिंह : जो छोटे-छोटे उद्योग हैं उन के लिए भी आपने कोई अलग इंतजाम किया है या वह भी उसी लाइन में रहेंगे जिस में कि बड़े उद्योग रहेंगे?

श्री ब० रा० भगत : कौन से उद्योग? मिल्स? यह तो सीलिंग सभी पर है जो कि विवरण में बतलायी गयी है । उस में छोटे और बड़े का सवाल नहीं है अलबत्ता फुड कारपोरेशन को छूट दी गई है ।

Shri Tridib Kumar Chaudhuri: May I know whether it has come to the notice of Government that there were serious complaints of malpractices indulged in by scheduled banks by advancing money really against paddy and rice but showing it as against some other thing? May I know whether anything is done about it?

Shri B. R. Bhagat: We have not received any such complaint. If any specific case is brought to our notice, we will look into it.

श्री बूटा सिंह : मैं यह जानना चाहता हूँ कि यह जो प्रतिबन्ध लगाया गया है

शैड्यूल्ड बैंक्स द्वारा कर्जा देने के लिए यह चावल के मिल मालिकों और किसानों के ऊपर एक जैसा लगाया गया है तो जब कि किसान गरीब होते हैं और वे ज्यादा गल्ला इकट्ठा नहीं कर सकते जैसा कि मिल वाले करते हैं तो मैं यह जानना चाहता हूँ कि क्या किसानों के लिए सरकार शर्तें कुछ नरम करने के लिए तैयार है?

श्री ब० रा० भगत : यह किसानों और बड़े मिल मालिकों का सवाल नहीं है । जो भी व्यापार करेगा उस पर यह लागू होंगी । अगर किसान व्यापार करेंगे तो उन पर भी वह सब चीजें लागू होंगी जो कि मिलों पर होनी हैं अलबत्ता अगर कोई किसान फुड कारपोरेशन या वेयरहाउसिंग कारपोरेशन को देना चाहे तो उन को छूट मिल सकेगी ।

Shri R. Ramanathan Chettiar: Apart from rice and paddy, what were the other commercial crops against which restrictions have been imposed?

Mr. Speaker: In this question we are concerned only with paddy and rice.

Shri Bhagwat Jha Azad: The scheduled banks very promptly observe the orders of Government not to give advance against paddy and rice. But the advance is given against fodder. How does Government propose to ensure that this order is not abused?

Shri B. R. Bhagat: I will look into the position about fodder.

Shri Dinan Bhattacharya: After the introduction of this restriction, may I know whether it will be extended to groundnuts and mustard which are in shortage?

Mr. Speaker: This question relates to rice and paddy.

Shri Sinhasan Singh: May I know whether this restriction on advance is confined to paddy and rice or it will be extended to other cereals also?

**Mr. Speaker:** I have already disallowed two questions saying that we are dealing only with rice and paddy.

**Shri Sinhasan Singh:** May I know whether this is extended to other States and, if so, how many States? What will be the maximum quantity of rice or paddy against which an advance can be made?

**Shri B. R. Bhagat:** This applies to all States where rice is grown and is traded in. Actually, it is done on the basis of the trade done by mills, the trade done through the warehousing Corporation where there is a margin and the Food Corporation where there is no margin.

**Shrimati Tarkeshwari Sinha:** Government have stated just now that they exercise regulatory measures to control the advances given to the traders. May I know whether Government is aware that now hoarding is done by farmers also and the farmers . . .

**Shri Kanga:** Farmers never hoard.

**Shrimati Tarkeshwari Sinha:** Let me complete my question.

The hoarding is done by the farmers and that kind of hoarding is due to the fact that, according to the Reserve Bank itself, 93 per cent of the advances to the farmers are through the uncontrolled channels. May I know whether in view of this . . .

**Mr. Speaker:** First there is a long speech and then the question is put.

**Shrimati Tarkeshwari Sinha:** This question particularly is in regard to the scheduled banks. But advances to the farmers are also being given by uncontrolled financial channels, like, the money-lender. May I ask the Government whether, in view of the present situation, the farmer has become the hoarder and whether there is any proposal to exercise that kind of control there also through the co-operative banks?

**Shri Kapur Singh:** We record our protest against the insinuation made that the farmer is a hoarder.

**Shri B. R. Bhagat:** As the hon. Member knows, we have control over the scheduled banks and, after the Bill is passed, we may have some control over the co-operative sector. But it is very difficult to control the individual money-lenders.

**Shri Man Singh P. Patel:** These advances are made against godown stocks. May I know whether the Government has devised any measures to give advances to the farmers in their farm houses or in the distant rural areas?

**Shri B. R. Bhagat:** That is done by the co-operatives.

#### Booster Pumps in Delhi

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\*211. { **Shri D. C. Sharma:**  
**Shri Yashpal Singh:**  
**Shrimati Savitri Nigam:**

Will the Minister of Health be pleased to state:

(a) whether booster pumps installed by private individuals are hampering the water supply in Delhi;

(b) whether there are no rules governing the use of such pumps to avoid their installation in such a way that others are not deprived of water; and

(c) if so, the steps taken or proposed to be taken in the matter?

**The Deputy Minister in the Ministry of Health (Shri P. S. Naskar):**

(a) Booster pumps installed in an unauthorised manner hamper the water supply.

(b) The installation of booster pumps in the Delhi Municipal Corporation area is regulated under Section 225 of the Delhi Municipal Corporation Act, 1957. The installation of booster pumps in the New Delhi Municipal Committee area is governed by Clause 14(b) of the bye-laws regulating the filtered water supply in New Delhi.